

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205

C.P.(CAA)/4(AHM)2024 in  
CA(CAA)/8(AHM)2023

**Proceedings under Section 230-232 of**  
**Co.Act,2013**

**IN THE MATTER OF:**

Tarpan Prints Private Limited  
Vidhata Synthetics Private Limited

.....Applicant

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Pinal Shukla, Adv. for Mr. Dhiren Dave, Adv.  
For the RD : Mr. Shiv Pal Singh  
For the Income Tax : Ms. Bhumi Gandhi, Adv. a.w Ms. Maithili Mehta, Adv.  
For the RoC : Ms. Rupa Sutar, Dy. RoC

**ORDER**

Ld. Counsel for the applicant is directed to file reply to the report filed by RD. RD is directed to serve copy of report upon applicant.

List for further consideration on 29.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**